

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.497 of 2020

Surendra Saw & Ors.	Petitioners
Versus			
1. The State of Jharkhand			
2. Baby Devi	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners	: Mr. Radha Krishna Gupta, Adv.
For the State	: Mr. Anuradha Sahay, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As prayed for by the learned counsel for the petitioners, put up this case next week.

(Rajesh Kumar, J.)